

THE INDIAN TARIFF (SECOND AMENDMENT)
ACT, 1966

No. 50 OF 1966

[15th December, 1966]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Second Amendment) Act, 1966.

Short title
and com-
mence-
ment.

(2) It shall come into force on the 1st day of January, 1967.

32 of 1934.

2. In the First Schedule to the Indian Tariff Act, 1934,—

Amend-
ment of
First
Schedule.

(a) in Items Nos. 46, 46(1), 47(a), 47(b), 47(c), 47(1), 48(a), 48(b) and 48(c), in the last column headed "Duration of protective rates of duty", for the figures "1966", the figures "1969" shall be substituted;

(b) in Items Nos. 70(2) and 70(3),—

(i) in the third column headed "Nature of duty", for the word "Protective", the word "Revenue" shall be substituted;

(ii) in the last column headed "Duration of protective rates of duty", the entry "December 31st, 1966" shall be omitted;

(c) in Items Nos. 72 (12), 72 (34), 72 (40) (a), 72 (40) (b) and 75 (12A),—

(i) in the third column headed "Nature of duty", for the word "Protective", the word "Revenue" shall be substituted;

(ii) in the last column headed "Duration of protective rates of duty", the entry "December 31st, 1966" shall be omitted.
